

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 131

**COMP.APPL/419 (CH)2018, 205 (CH)2018, 350 (CH)2019, COMP.APPL/ 933  
(CH)2019, 484 (CH)2020, 485 (CH)2020, 284 (CH)2022  
and  
CP No. 24/Chd/Pb/2018**

**IN THE MATTER OF:**

Aar Kay Chemicals Pvt. Ltd.

...Petitioner

Vs.

A.P. Refinery Pvt. Ltd.

...Respondent

**Under Section:** 241(1) & 242(4), Rule 32, Rule 11 of NCLT Rules, 2016

Due to paucity of time, the matter could not be taken up today, hence  
the matter is adjourned to 12.07.2024.

Sd/-

Court Officer

Preeti  
03.05.2024